

They have to give their full and detailed proposals and then we have to consider the whole question, and the hon. Member's suggestion will be borne in mind at that time.

Detention of Indian Vessels in Goa

*1840. **Shri M. D. Joshi** : Will the Prime Minister be pleased to state:

(a) whether it is a fact that several sailing vessels from India, which had been employed for carrying cargo from Goa shore to steamers in Goa harbours in 1953 and 1954 were detained for a considerable time within Goa border and were not allowed to return to their places in India for no fault on their part;

(b) if so, their number and how long they were detained by the Goan authorities;

(c) how many of them have since been allowed to return to their places;

(d) whether it is a fact that complaints were lodged with the Government of India by the owners of those vessels about the unwarranted detention of their vessels in Goa; and

(e) if so, the steps taken by Government in the matter ?

The Deputy Minister of External Affairs (Shri Anil K. Chanda) : (a) to (e). 35 Indian sailing vessels were stranded in Goa as a result of sudden expulsion of Indian in August, 1954, by Portuguese authorities. Complaints received from owners and crews of these stranded vessels were communicated to the Consul-General of India in Goa for investigation and to obtain travel facilities for the crew to enter Goa to bring back the vessels to India. While the Portuguese authorities indicated their willingness to grant facilities, they adopted dilatory tactics and eventually agreed to grant visas only to 4 persons. While the matter was being pursued with the Portuguese authorities, due to the deteriorating political situation the Consul-General's intervention. Government is therefore unable to give information about the number of vessels still stranded in Goa.

Shri M. D. Joshi: Have Government made any enquiries about the loss sustained by the shipment owing to detention ?

Shri Anil K. Chanda: As I said, we are not in a position to say definitely how many vessels are stranded, but there were 35 vessels originally which were stranded and the value of those boats ranged from Rs. 8,000 to Rs. 25,000 each.

Shri M. D. Joshi: What steps are Government going to take in this matter ?

Shri Anil K. Chanda: Obviously we cannot take any steps at the moment.

Shri M. D. Joshi: Is it a fact that the shipment was pushed out of Goa port without any arrangements having been made for the protection of those ships in Goa waters ?

Shri Anil K. Chanda: In my answer I have indicated that they were suddenly expelled from Goa.

Shri B. S. Murthy: May I know what steps are being taken to see that the ships are protected from being used by others ?

Shri Anil K. Chanda: We have no representative there. What can we do ?

Tribal Welfare Schemes

*1841. **Shri Deogam**: Will the Minister of Planning be pleased to state:

(a) whether it is a fact that difficulty is being experienced in assessing the work of the First Five Year Plan regarding the implementation of the Tribal Welfare Schemes due to lack of information from the States;

(b) whether it is a fact that very few States have plans for the welfare of Scheduled Castes and Scheduled Tribes; and

(c) if so, the measures which the Central Government propose to take for the implementation of these Schemes by the State Governments ?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) In some cases complete information regarding the progress made in implementing the various Tribal Welfare Schemes is lacking; the State Governments have been asked to furnish the same.

(b) No, Sir. Practically every State has programmes for the Welfare of Scheduled Castes and Scheduled Tribes in its first Plan. In some cases, however, schemes are formulated on an *ad hoc* basis from year to year.

(c) A conference of about a dozen States which have substantial Welfare Schemes, was recently convened by the Planning Commission to review the progress so far made and to decide upon the broad basis for the Second Plan proposals. The suggestions and recommendations of this conference have since been circulated to all States for guidance in formulating and implementing the various schemes under the Second Five Year Plan.

श्री इक्ष्वाकु : क्या प्रादम जातियों के कल्याण की इन योजनाओं में विचारों की योजनाएँ भी सम्मिलित हैं ?

श्री एस० एन० मिश्र : मेरा स्याल है कि सिंचाई की योजनायें आमतौर पर कल्याण की योजनाओं में नहीं आ सकतीं ।

श्री बेबगम : क्या सरकार को मालूम है कि केवल कुछ योजनाओं को छोड़ कर सारी लघु योजनायें असफल हो गई हैं ?

श्री एस० एन० मिश्र : असफलता की सूचना तो हमें नहीं मिली है, बल्कि काम-याबी की ही सूचना मिली है ।

श्री बेबगम : क्या सरकार को यह बात मालूम है कि श्री श्रीकान्त की रिपोर्ट में यह सूचना सम्मिलित है कि वे योजनायें असफल हो गई हैं ?

श्री एस० एन० मिश्र : पहले जो काम की गति कम थी, उसकी तरफ उनकी रिपोर्ट में ध्यान दिलाया गया है, लेकिन इधर हमारा काम बड़ी तेजी से बढ़ा है और प्रथम पंच-वर्षीय योजना में जिन कामों को किया जाना था, वे बहुत हद तक हो जायेंगे एसी उम्मीद है ।

ठाकुर युगल किशोर सिंह : कल्याण सम्बन्धी कार्यों में कौन कौन सी योजनायें सम्मिलित की गई हैं ?

श्री एस० एन० मिश्र : सारी तफ-सीलात में जाने में तो बहुत समय लगेगा अगर माननीय सदस्य कुछ सूचना चाहते हैं तो मैं बाद में दे सकूंगा ।

श्री एन० एल० जोशी : क्या मैं जान सकता हूँ कि कौन कौन से राज्यों से परी सूचना नहीं आई है ?

श्री एस० एन० मिश्र : जिस तरह की सूचना हम चाहते थे और नियमित रूप से चाहते थे, उस तरह की सूचना बहुत से राज्यों से नहीं आई है, इसलिये यहाँ पर किसी का नाम लेना मुनासिब नहीं है ।

Compensation to Displaced Persons

*1843. Sardar Iqbal Singh: Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced persons who have been paid compensation so far under the Interim Compensation Scheme; and

(b) the total amount paid to them?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonele): (a) 62,324 displaced persons have been paid compensation upto 31-7-55, in addition to 11,507 claimants who have been allotted 2,29,475 acres of land, and groves worth Rs. 33,85,676-

(b) Rs. 18,12,35,205 have been paid as detailed below:—

	Rs.
(i) by cash	12,74,79,348
(ii) by transfer of property	2,94,81,750
(iii) by adjustment of public dues	<u>2,42,74,107</u>

TOTAL 18,12,35,205

Sardar Iqbal Singh: May I know when the Government are going to put the new compensation scheme that has been passed recently by the House into operation, whether they will not bar those persons who have taken interim compensation in the first year ?

Shri J. K. Bhonele: Certainly they will not be barred, but wherever there is a difference, it will be paid.

Sardar Iqbal Singh: Will the Government see that the small claimants who have been paid interim compensation are paid in the first year ?

Shri J. K. Bhonele: We have made that statement yesterday in the House.

Shri N. B. Chowdhury: What are the main difficulties standing in the way of a more speedy disposal of the cases ?

Shri J. K. Bhonele: The passing of the Rules, which were only passed yesterday.

Residential Accommodation for the Homeless

*1844. Thakur Jugal Kishore Sinha Will the Minister of Works Housing and Supply be pleased to state:

(a) whether any assessment has been made of the number of people who are homeless in towns; and